

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.5269/2020

(Arising out of impugned final judgment and order dated 18-09-2017 in CRLA No. 1718/2005 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MANIK CHAND NIGAM

Respondent(s)

Date : 15-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Sharan Thakur, AAG

Mr. Sarvesh Singh Baghel, AOR

For Respondent(s)

Mr. Ajay Kumar Srivastava, AOR

Mr. Dharendra Kumar, Adv.

Mr. Ashutosh Dubey, Adv.

Ms. Jyoti Tiwary, Adv.

Ms. Reeta Puniya, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the respondent seeking adjournment for filing counter affidavit, list the matter on 30-9-2022.

(VISHAL ANAND)

ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)

COURT MASTER (NSH)